

extent of remission which will be granted to displaced persons from East Pakistan who have not received compensation for their properties left behind in East Pakistan;

(b) if so, the number of persons who have not been given any compensation so far; and

(c) the outlines of the proposed scheme?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (c). No decision has yet been taken on the question of remission of loans given to displaced persons from East Pakistan. That question is in any case not linked with properties left behind in East Pakistan.

(b) Does not arise.

Khadakvasla and Panshet Dams

345. Shri Nath Pai: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Government of Maharashtra have approached the Union Government for help for rebuilding the Khadakvasla and Panshet Dams; and

(b) if so, the response of the Union Government thereto?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No.

(b) Does not arise.

12 hrs.

INTRODUCTION OF MINISTER

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Sir, may I present to you and through you to this honourable House Shri Chagla who was this morning sworn in by the President as Minister of Education? (Applause)

श्री राम सेवक यादव (बाराबंकी) :
जब श्रीर मुल्जिम को एक जगह करने के लिये प्रधान मंत्री को बधाई ।

Mr. Speaker: We have expressed our welcome by the applause as well, and I also join the Members in extending to Shri Chagla my hearty welcome in joining this Cabinet, and we hope that he will be of great help to us.

12-01 hrs.

PAPERS LAID ON THE TABLE

EMERGENCY RISKS (FACTORIES) INSURANCE (THIRD AMENDMENT) SCHEME, AND EMERGENCY RISKS (GOODS) INSURANCE (THIRD AMENDMENT) SCHEME NOTIFICATION UNDER COMPANIES ACT ANNUAL REPORT OF BOARD OF DIRECTORS OF INDUSTRIALS FINANCE CORPORATION OF INDIA

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the following papers:—

- (1) The Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1963, published in Notification No. S.O. 2733 dated the 23rd September, 1963 under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962. [Placed in Library. See No. LT-1857/63].
- (2) The Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1963, published in Notification No. S.O. 2734 dated the 23rd September, 1963 under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962. [Placed in Library. See No. LT-1858/63].
- (3) Notification No. G.S.R. 1681 dated the 26th October, 1963

under sub-section (3) of section 620A of the Companies Act 1956. [Placed in Library. See No. LT-1859/63].

- (4) Annual Report of the Board of Directors of the Industrial Finance Corporation of India for the year ended the 30th June, 1963 along with the statement showing the assets and liabilities and profit and loss account of the Corporation under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT-1856/63].

REPORTS OF INDIAN DELEGATIONS TO SIXTEENTH WORLD HEALTH ASSEMBLY AND SIXTEENTH SESSION OF REGIONAL COMMITTEE FOR SOUTH-EAST ASIA OF WORLD HEALTH ORGANISATION

The Minister of Health (Dr. Sushila Nayar): I beg to lay on the Table a copy each of the following papers:—

- (1) Report of the Indian Delegation to the Sixteenth World Health Assembly held at Geneva from 7th to 22nd May, 1963. [Placed in Library. See No. LT-1860/63].
- (2) Report of the Indian Delegation to the Sixteenth Session of the Regional Committee for South-East Asia of the World Health Organisation held at Bangkok from 10th to 16th September, 1963. [Placed in Library. See No. LT-1862/63].

NOTIFICATIONS UNDER CENTRAL SALES TAX ACT, CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 1499 dated the 21st September, 1963 making cer-

tain further amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-1861/63].

- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962, and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (i) G.S.R. 1559 dated the 28th September, 1963;
- (ii) G.S.R. 1560 dated the 28th September, 1963;
- (iii) G.S.R. 1592 dated the 5th October, 1963. [Placed in Library. See No. LT-1863/63].

- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 1475 dated the 14th September, 1963;
- (ii) G.S.R. 1500 dated the 21st September, 1963;
- (iii) G.S.R. 1501 dated the 21st September, 1963;
- (iv) G.S.R. 1557 dated the 28th September, 1963;
- (v) G.S.R. 1558 dated the 28th September, 1963;
- (vi) G.S.R. 1569 dated the 27th September, 1963;
- (vii) G.S.R. 1591 dated the 5th October, 1963;
- (viii) G.S.R. 1963 dated the 12th October, 1963. [Placed in Library. See No. LT-1864/63].